## GOVERNMENT OF INDIA CORPORATE AFFAIRS LOK SABHA

UNSTARRED QUESTION NO:1051 ANSWERED ON:29.11.2012 SFIO Nagorao Shri Dudhgaonkar Ganeshrao

## Will the Minister of CORPORATE AFFAIRS be pleased to state:

- (a) the number of cases of corporate crimes disposed of so far by the Serious Fraud Investigation Office (SFIO) since its inception, company-wise;
- (b) the amount of money involved therein in each of these cases; and
- (c) the status of each of such cases?

## **Answer**

THE MINISTER OF STATE (INDEPENDENT CHARGE) IN THE MINISTRY OF CORPORATE AFFAIRS (SHRI SACHIN PILOT)

- (a) Since inception, SFIO has been entrusted with 133 cases by the Ministry of Corporate Affairs for investigation. Out of these cases, investigation in 95 cases has been completed and reports submitted to the Government, while 4 cases have been stayed/ quashed by the Courts and the remaining 34 cases are presently under investigation.
- (b) & (c) Violations of various provisions of the Companies Act, 1956 and various offences involving criminal breach of trust, cheating, falsifications etc. under the Indian Penal Code have been reported by SFIO in many cases. Prosecutions in 991 cases were launched (110 under Indian Penal Code and 881 under Companies Act). Of these, conviction was ordered by the respective Courts in 39 cases relating to violations under the Companies Act, 1956. Three complaints were quashed on the ground of double jeopardy as similar complaints were filed by the Registrar of Companies, Karnataka and the remaining cases are under different stages of progress in the competent Courts.